NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.86/(MAH)/2012 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2016

NAME OF THE PARTIES: Smt. Priti Mansingka

V/s. M/s. Mansingka Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME

2 Bhawarla1 Pas

Dated: 07.11.2016

DESIGNATION

SIGNATURE

S. No. NAME

J. PRAVEEN N. SURAHUE Advocati

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ORDER

C.P. No. 86/397-398/CLB/MAH/2012

- 1. Ld. Counsel from side of the Petitioner and manager of Respondent 1 Company are present.
- 2. A draft copy of Memorandum of Understanding between the parties is today placed on records. However, Ld. Counsel from the side of the Petitioner informed that the matter is pending in respect of BIFR proceedings, therefore certain compliances regarding transfer of shares and management changes could not take place.
- 3. Petitioner is seeking three months' time. Time granted.
- 4. Considering the totality of the circumstances matter is now adjourned to 16.02.2017. Date is duly communicated to both the sides.

sd/-

Shri M.K. Shrawat

Member (Judicial)